

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA
CRI. APPEALS NO.25, 26, 27 OF 2018
AND
CRI. APPEAL NO.57 OF 2019

Geoge Thomas Kuruvilla. Appellant.

Versus

State of Goa through Calangute
 P.S. and others. Respondents.

Mr. G. Teles, Advocate for the Appellants in Cri. Appeals No.25/2018 and for the Respondents in Cri. Appeal No.57/2019.

Mr. Newton Menino Teles, Addvocte for the Appellant in Cri. Appeal No.26/2018.

Mr. S.R. Rivankar, Senior Advocate/P.P. with Mr. G. Nagvenkar, Additional P.P. for the State in No.25/2018, 26/2018, 27/2018 and Cri. Appeal No.57/2019.

Mr. Amol G. Naik, Advocate for the Appellant in Cri. Appeal No.27/2018.

Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.

Date : 17th August, 2020.

P.C. :-

At the request of the learned Counsel for the Appellants in Criminal Appeals No.25/2018, 26/2018, 27/2018, and considering the reasons stated by Mr. Teles, we adjourn this matter to 24th August, 2020. The learned Counsel for the parties assure us that the matter will proceed on the said date.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.